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Title: Regarding law and order situation in Nagaland.

SHRI GAURAV GOGOI (KALIABOR): Madam, with your permission, I would like to speak from here.

HON. SPEAKER: Okay.

SHRI GAURAV GOGOI : Madam Speaker, on the 5th March, a 35 year old Indian citizen, Syed Farid Khan was dragged out of the Central Jail in Dimapur, Nagaland and was beaten to death by a mob of around 5,000 people. Syed Farid Khan was from the Karimganj District of Assam. He ran a second-hand car dealer shop in Dimapur. He had been sent to judicial custody after being arrested by the Nagaland Police on 25th February, 2015 on charges of rape.

But, Madam, instead of law being followed in this case, last week on Thursday, Syed Farid Khan was dragged out of the jail, stripped naked, and beaten to death while the State and Central Police Forces were there.

Madam, till today, there is no clarity or an official statement from the Nagaland Government if Syed Farid Khan was actually guilty of rape. Therefore, the brutal and inhuman murder of Syed Farid Khan without being proven guilty in a court of law, is highly condemnable.

Madam, in a democratic society, people are discouraged from taking law in their own hands. This incident has brought into question, the effectiveness of law enforcement agencies. The Central Reserve Police Force is responsible for safety of jails in Nagaland, and they had failed to protect the Central Jail from being ransacked and a prisoner being forced out.

Madam, it was a large orchestrated attack. There was a mobilisation of around 5,000 people. Why was there no intelligence that such a large scale orchestrated attack was going to take place in Dimapur? Despite the presence of the Army in the State, it took several hours to dispel the mobs. आज सईद के साथ हुआ है, कल किसी और के साथ भी हो सकता है।

We, therefore, demand that an investigation to the murder, must be given utmost priority. It is most unfortunate that we have created an environment where any Muslim is looked as 'Bangladeshi'. Syed's father was in the Army. His brothers are in the Army. This Bengali Muslim was first disrespected and insulted by saying that he is a Bangladeshi Muslim.

Such incidents threaten the social harmony of the North-Eastern India. We respect the law. We do not want retaliatory attacks in Assam to happen; we do not want retaliatory attacks in Nagaland to happen. Therefore, it is very important that the Central Government takes it seriously. We hope that justice for all -- justice for the rape victim, justice for Syed's family, justice for the legal system and justice for the peace of the whole of North-East will prevail.

कुमारी सुष्मिता देव (सिल्वर): मैडम, मैं बहुत ही संक्षेप में अपनी बात कहूँगी। सबसे पहले मैं धन्यवाद देना चाहती हूँ कि दीपेन्द्र हुंडा जी के नोटिस पर आपने मुझे बोलने का मौका दिया। The strongest pillar of our constitution is 'Rule of Law'. आज इस देश में 125 करोड़ लोग हैं। अगर 125 करोड़ लोगों की तुलना पुलिस फोर्स से की जाए, if you take out the ratio, मुझे नहीं लगता कि इतनी पुलिस फोर्स है कि उस अवाम् को रोक सके। So, the incident in Dimapur that happened जिस तरह ऐव्यूज को निकालकर मार-पीट की गई, वे गुजर गए। वे कयीमगंज डिस्ट्रिक्ट के थे। दुख इस बात का है कि जिस महिला का एलैजडली रेप हुआ, उसने जब एफआईआर रजिस्टर की, she reposed her faith in a criminal justice system. कि अगर मैं थाने में केस दर्ज करूँगी तो मेरे साथ न्याय होगा।

So, the criminal justice system requires that even an accused must go to that system. उस इंसान के जनाजे में कल 25 हजार लोग गए क्योंकि उसके दो भाई इंडियन आर्मी में काम करते थे, उसके पिता इंडियन आर्मी में काम करते थे। मैं दुख के साथ कह रही हूँ कि sad part is the racial profiling. We know illegal immigration is a big problem. I do not support it but all I am saying is that in Assam, there are 80 lakh people who are Bengali speaking. मैं भी बंगाली बोलती हूँ। Racial profiling must be stopped of Bengali speaking people and let us uphold the Rule of Law for every victim of rape and even an accused person who has to go through the system.

SHRI RADHESHYAM BISWAS (KARIMGANJ): Madam, our Party AIUDF has a clear stand that if any person indulges in rape, he must be punished according to law. But no one has the right to take law and order in his hands. Similarly, we demand an action against the girl if she is proven wrong for destroying the life and dignity of a person and his family for her own benefit. We also demand the immediate removal of Nagaland Government and impose Governor's Rule as the incident is enough to prove the lawlessness and non-governmental situation. We also demand a CBI inquiry into the incident and tough action against those who are involved in the incident. An appropriate compensation should be given to the family of the deceased and surety of the safety and security of the people of Assam living in Nagaland.

SHRI RAMEN DEKA (MANGALDAI): The incident in Nagaland is very unfortunate. Justice should be done to the deceased. There is no doubt about it. But there is a tendency in North East that some communities come together when something happens there. So, it is the duty of the State Government to see that some communities should not come as community wise and to resist them, police force should be active.

HON. SPEAKER:

Dr. Kirit Solanki is permitted to associate with the matter raised by Shri Ramen Deka.